

FORM A
PUBLIC ANNOUNCEMENT

*[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*

FOR THE ATTENTION OF THE CREDITORS OF M/S.SERVALAKSHMI PAPER LIMITED

| RELEVANT PARTICULARS | |
|-----------------------------|--|
| 1. | Name of Corporate Debtor M/s. Servalakshmi Paper Limited |
| 2. | Date of Incorporation of Corporate Debtor 03.11.2005 |
| 3. | Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies - Chennai |
| 4. | Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor L21012TN2005PLC092783 |
| 5. | Address of the registered office and corporate office of Corporate Debtor <u>Registered office address:</u> Kodaganallur Village, Vaduganpatti Post, I.C.Pettai, Tirunelveli – 627010, Tamilnadu, India <u>Corporate Office Address:</u> New no 31, Old no 10Z, Bharati Park 7 th Cross , Saibaba Colony, Coimbatore – 641011, Tamilnadu, India |
| 6. | Insolvency commencement date in respect of Corporate Debtor 21.06.2017 , as per the order of said date of Honuorable National Company Law Tribunal, Division Bench, Chennai |
| 7. | Estimated date of closure of Insolvency Resolution Process 17.12.2017 , being 180 days from the Insolvency commencement date |
| 8. | Name, Address , E-mail address Registration number of the Interim Resolution Professional S. Dhanapal Suite No.103, First Floor, Kaveri Complex, 96/104, Nungambakkam High Road, (Next to NABARD & ICICI Bank), Nungambakkam, Chennai - 600 034 Email ID – csdhanapal.ibc@gmail.com Reg No- IBBI/IPA-002/IP-N00060/2017- 18/10112 |
| 9. | Last date for submission of claims 10.07.2017 |

Notice is hereby given that the Honourable National Company Law Tribunal, Division Bench, Chennai has ordered the commencement of a corporate insolvency resolution process against **M/s. Servalakshmi Paper Limited** on June 21, 2017. (Certified True copy of the order was furnished to the Interim Resolution Professional on 27.6.2017)

The creditors of **M/s. Servalakshmi Paper Limited** are hereby called upon to submit a proof of their claims on or before **10.07.2017** to the interim resolution professional at the address mentioned against item 8.

The Submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with Affidavit.

- Form B – Claim by Operational Creditors
- Form C – Claim by Financial Creditors
- Form D – Claim by a Workman or an Employee
- Form E – Claim submitted by Authorised Representative of Workmen and Employees

In order to get a format of the abovementioned forms, you may view the same on the website www.ibbi.gov.in - Legal framework – Regulations- Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their proof of claims by **electronic means only**. The operational creditors, including workmen and employees, may submit the proof of claims by **in person, by post or electronic means**.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28th June, 2017

Place: Chennai



S.DHANAPAL
Interim Resolution Professional